

**FIR No. 223/20**  
**PS : Chandni Mahal**  
**State Vs. Shabnam**

**22.07.2020**

Present Ms. Reeta Sharma, Ld. Addl. PP for the State through video conference.  
Sh. Shad Anwar, Ld. Counsel for applicant through video conference.

1. This is an application seeking anticipatory bail filed by applicant.
2. Reply has been filed by IO. Copy of reply has been supplied to Ld. Counsel for applicant through electronic mode.

3. It is stated in the reply that there are no allegations against the applicant. Thus, there is no apprehension of the applicant being arrested.

4. In view of the aforesaid facts, Ld. Counsel for applicant wishes to withdraw the present application. Hence, this application is dismissed as withdrawn. Copy of this order be sent to Ld. Counsel for applicant/accused through e-mail.

(Mohd. Farrukh)  
ASJ-05 (Central), THC, Delhi  
22.07.2020

**22.07.2020**

Present Ms. Reeta Sharma, Ld. Addl. PP for the State through video conference.  
Sh. Iqbal Khan, Ld. Counsel for applicant/accused through video conference.

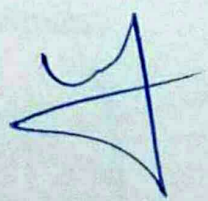
1. This is an application filed by applicant/accused seeking extension of interim bail granted to applicant/accused vide order dated 27.05.2020.
2. Vide order dated 13.07.2020 as passed by Hon'ble Delhi High Court in W.P. No. 3037/20 has already been extended till 31.08.2020.
3. In view of aforesaid, Ld. Counsel for applicant/accuses wishes to withdraw the present application. Hence, application is dismissed as withdrawn. Copy of this order be sent to Ld. Counsel for applicant/accused through electronic mode.

(Mohd. Farrukh)  
ASJ-05 (Central), THC, Delhi  
22.07.2020

22.07.2020

Present Ms. Reeta Sharma, Ld. Addl. PP for the State through video conference.  
Sh. Akhil Tarun Goyal, Ld. Counsel for applicant/accused through video conference.

1. This is an application filed by application U/s 439 Cr.P.C. seeking regular bail. Reply has been filed by IO. Copy of the same has been sent to Ld. Counsel for applicant through electronic mode.
2. It is submitted that applicant/accused has been falsely implicated in the present case and he is in judicial custody since 12.06.2020. It is submitted that he has fully co-operated in the investigation and no purpose would be served by keeping him behind the bars as the recovery has already been effected.
3. Ld. Addl. PP for State has vehemently opposed the bail application submitting that investigation qua other accused is not complete and there is possibility of applicant/accused being in conspiracy with other co-accused persons.
4. I have heard the submissions on either side and perused the record.
5. FIR No. 135/2020 was registered on the complaint to the effect



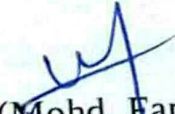
that on 08.06.2020, a theft was committed in R.G. Guest House situated at Pahar Ganj, Delhi. It is stated that 11 LED TVs have been stolen from the aforesaid Guest House and likewise 15 LED TVs were also found to be stolen from another Hotel, namely, Suvidha Deluxe. It is stated that during the course of the investigation, 03 LED TVs were recovered from the jhuggi of Ajay @ Rahul, 05 from the jhuggi of Vikas @ Vicky and at their instance, 04 LED TVs were recovered from the jhuggi of applicant/accused Ashraf. Accused persons were arrested and disclosed that they have committed theft alongwith two other accused persons, namely, Kaushal and Kamal who are still absconding.

6. The investigation qua the applicant/accused has been completed and alleged recovery has been effected from him. He is in judicial custody since 12.06.2020. There is no previous involvement of applicant/accused in any other case. There is pandemic Covid-19 due to which work of the Courts is suspended and the same is not going to resume in near future.

7. In view of aforesaid facts and circumstances, I am inclined to grant bail to applicant/accused. Accordingly, applicant/accused is admitted to bail on his furnishing personal bond in sum of Rs. 25,000/- with one surety in the like amount subject to the satisfaction of Ld. MM/Link MM/Duty with following conditions that (1) he will not leave the jurisdiction of Delhi-NCR without permission of the Court (2) he will not try to influence the prosecution witnesses (3) he will not indulge himself in any other criminal



case which may hamper trial of this case and (4) he would be regular in appearing before the Court concerned for trial. Copy of this order be sent to Ld. Counsel for applicant through electronic mode and copy be also sent to the applicant/accused through the Jail Superintendent.

  
(Mohd. Farrukh)  
ASJ-05 (Central), THC, Delhi  
22.07.2020

**FIR No. 139/20**  
**PS : Sadar Bazar**  
**State Vs. Sanjeev**

**22.07.2020**

Present Ms. Reeta Sharma, Ld. Addl. PP for the State through video conference.  
Sh. Lalit Ohlan, Ld. Counsel for applicant through video conference.

1. This is an application seeking regular bail filed on behalf of applicant/accused.
2. Reply has been filed by IO. Copy of reply has been supplied to Ld. Counsel for applicant through electronic mode.
3. Ld. Counsel for applicant/accused requests sometime. At request, put up for consideration on 31.07.2020. Copy of this order be sent to Ld. Counsel for applicant/accused through electronic mode.

(Mehd. Farrukh)  
ASJ-05 (Central), THC, Delhi  
22.07.2020

**FIR No. Not Known  
CAW Cell  
State Vs. Rajiv Mehrotra**

22.07.2020

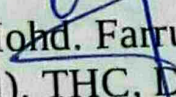
Present Ms. Reeta Sharma, Ld. Addl. PP for the State through video conference.  
Sh. Neeraj Gupta, Ld. Counsel for applicant through video conference.  
Sh. S.K. Saha, Ld. Counsel for complainant through video conference.

1. This is an application seeking anticipatory bail filed by applicant.
2. Reply has been filed by IO. Copy of reply has been supplied to Ld. Counsel for applicant through electronic mode. It is stated in the reply that FIR No. 342/20 has been registered against the applicant and others at PS Patel Nagar for offences U/s 406/498A/354A/354B/506/509/34 IPC.
3. It is submitted by Ld. Counsel for applicant that applicant alongwith other co-accused are ready to settle the dispute with the complainant and the matter may be referred to Mediation Centre. Ld. Counsel for complainant has also 'no objection' if the matter is referred to Mediation Centre for amicable settlement.
4. In view of aforesaid submissions, matter is referred to Mediation Centre for 23.07.2020 at 12 noon with copy of this order. Now to come up for awaiting report of mediation, filing reply and disposal of bail application on 31.07.2020.



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5. IO is directed to supply copy of FIR to applicant. Till then no coercive steps be taken against the applicant. Copy of this order be sent to Ld. Counsel for applicant/accused and Ld. Counsel for complainant through electronic mode and copy of this order be also sent to IO.

  
(Mohd. Farukh)  
ASJ-05 (Central), THC, Delhi  
22.07.2020

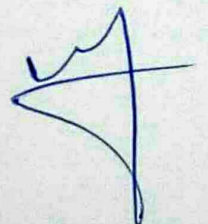


**FIR No. Not Known  
CAW Cell  
State Vs. Vaibhav Mehrotra**

**22.07.2020**


Present Ms. Reeta Sharma, Ld. Addl. PP for the State through video conference.  
Sh. Neeraj Gupta, Ld. Counsel for applicant through video conference.  
Sh. S.K. Saha, Ld. Counsel for complainant through video conference.

1. This is an application seeking anticipatory bail filed by applicant.
2. Reply has been filed by IO. Copy of reply has been supplied to Ld. Counsel for applicant through electronic mode. It is stated in the reply that FIR No. 342/20 has been registered against the applicant and others at PS Patel Nagar for offences U/s 406/498A/354A/354B/506/509/34 IPC.
3. It is submitted by Ld. Counsel for applicant that applicant alongwith other co-accused are ready to settle the dispute with the complainant and the matter may be referred to Mediation Centre. Ld. Counsel for complainant has also 'no objection' if the matter is referred to Mediation Centre for amicable settlement.
4. In view of aforesaid submissions, matter is referred to Mediation Centre for 23.07.2020 at 12 noon with copy of this order. Now to come up for awaiting report of mediation, filing reply and disposal of bail application on 31.07.2020.



Page No. 2

5. IO is directed to supply copy of FIR to applicant. Till then no coercive steps be taken against the applicant. Copy of this order be sent to Ld. Counsel for applicant/accused and Ld. Counsel for complainant through electronic mode and copy of this order be also sent to IO.


  
(Mohd. Farukh)  
ASI-05 (Central), THC, Delhi  
22.07.2020

**FIR No. Not Known  
CAW Cell  
State Vs. Yash Mehrotra**

22.07.2020


Present Ms. Reeta Sharma, Ld. Addl. PP for the State through video conference.  
Sh. Neeraj Gupta, Ld. Counsel for applicant through video conference.  
Sh. S.K. Saha, Ld. Counsel for complainant through video conference.

1. This is an application seeking anticipatory bail filed by applicant.
2. Reply has been filed by IO. Copy of reply has been supplied to Ld. Counsel for applicant through electronic mode. It is stated in the reply that FIR No. 342/20 has been registered against the applicant and others at PS Patel Nagar for offences U/s 406/498A/354A/354B/506/509/34 IPC.
3. It is submitted by Ld. Counsel for applicant that applicant alongwith other co-accused are ready to settle the dispute with the complainant and the matter may be referred to Mediation Centre. Ld. Counsel for complainant has also 'no objection' if the matter is referred to Mediation Centre for amicable settlement.
4. In view of aforesaid submissions, matter is referred to Mediation Centre for 23.07.2020 at 12 noon with copy of this order. Now to come up for awaiting report of mediation, filing reply and disposal of bail application on 31.07.2020.



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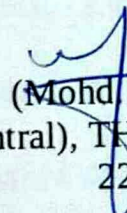
5. IO is directed to supply copy of FIR to applicant. Till then no coercive steps be taken against the applicant. Copy of this order be sent to Ld. Counsel for applicant/accused and Ld. Counsel for complainant through electronic mode and copy of this order be also sent to IO.

  
(Mohd. Farukh)  
ASJ-05 (Central), THC, Delhi  
22.07.2020

**22.07.2020**

Present Ms. Reeta Sharma, Ld. Addl. PP for the State through video conference.  
Sh. Rakesh Gupta, Ld. Counsel for applicant/accused through video conference.  
SHO PS Nabi Karim and IO SI Ravi Kumar through video conference.

1. The detailed reply has been filed by IO. Copy of the same has been sent to Ld. Counsel for applicant through electronic mode.
2. It is submitted by SHO and Io that the injuries suffered by the application are simple in nature as per the medical opinion obtained from the Doctor concerned. It is further submitted by the SHO that offences allegedly committed by the accused are bailable and they are not going to add any non-bailable offence in the present case.
3. In view of the aforesaid submission, since the alleged offences are bailable one, this application is not maintainable and is dismissed accordingly. Copy of this order be sent to Ld. Counsel for applicant through electronic mode.

  
(Mohd. Farrukh)  
ASJ-05 (Central), THC, Delhi  
22.07.2020

22.07.2020

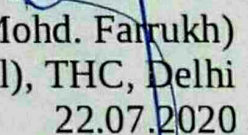
Present Ms. Reeta Sharma, Ld. Addl. PP for the State through video conference.  
Sh. Rajesh Kumar, Ld. Counsel for applicant/accused through video conference.

1. This is an application ~~seeking~~<sup>vt</sup> filed by applicant/accused seeking interim bail for 20 days (in prayer clause for 30 days).
2. Reply has been filed by IO. Copy of the same has been sent to Ld. Counsel for applicant through electronic mode.
3. It is submitted by Ld. Counsel for applicant that applicant was to surrender on 18.07.2020 on expiry of interim bail period, however, he could not surrender himself before the authority concerned as he fell sick.
4. Ld. Addl. PP for State has vehemently opposed the bail application submitting that applicant/accused is making lame excuses to surrender himself after the expiry of period of interim bail.
5. I have heard the arguments and gone through the record. The Court of Sh. Naveen Kumar Kashyap, Ld. ASJ-04, Central, Tis Hazari Courts, rejected the request of applicant/accused for seeking extension of interim bail vide order dated 15.07.2020. Subsequently, another application filed by applicant/accused seeking extension of interim bail was dismissed by this Court on 18.07.2020. The applicant/accused in support of his averments



that he is not well and has filed a medical certificate issued by Dr. Sudha Sood M.B.B.S. A bare perusal of the medical certificate reflects that the applicant/accused was stated to be suffering from high-grade viral fever due to which he was under treatment of the aforesaid Doctor w.e.f. 16.07.2020 to 19.07.2020. While arguing the application before this Court on 18.07.2020, the Counsel for applicant/accused did not whisper about the applicant/accused being sick and undergoing medical treatment. Furthermore, the certificate shows that the applicant/accused is under treatment till 19.07.2020, however, the Counsel failed to answer the query as to why the applicant/accused has not surrendered himself before the Jail Superintendent concerned after 19.07.2020. The applicant/accused has no ground to seek extension of the interim bail and his request for seeking extension of interim bail has already been rejected twice.

6. In view of aforesaid facts and circumstances, present application is frivolous and is accordingly dismissed. Copy of this order be sent to Ld. Counsel for applicant through electronic mode.

  
(Mohd. Farrukh)  
ASJ-05 (Central), THC, Delhi  
22.07.2020